

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

*** D.E.L.M.H.
NEW BOMBAY BENCHO.A. No. 255/88
X.D.X.X.X.X.X

198

DATE OF DECISION 13.2.1989

Shri K.T.Joseph

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India and others.

Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not?]
3. Whether their Lordships wish to see the fair copy of the Judgement?]
4. Whether it needs to be circulated to other Benches of the Tribunal?]



(6)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA. NO. 255/88

Shri K.T.Joseph,
Quarter No. P/126/4,
Pratapnagar P.O.INS Shivaji,
Lonawala 410 402.

Applicant

v/s.

Union of India
through Secretary,
Ministry of Defence,
Govt. of India,
New Delhi.

2. The Chief Engineer, Southern Command,
H.Q. Southern Command, Pune-411001.

3. The Commander Works Engineers(Suburbs)
Pawai, Bhandup, Bombay-400 078.

4. The Garrison Engineer,
Lonawala, Dist. Pune.
Lonawala- 410 402.

Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri

ORAL JUDGMENT

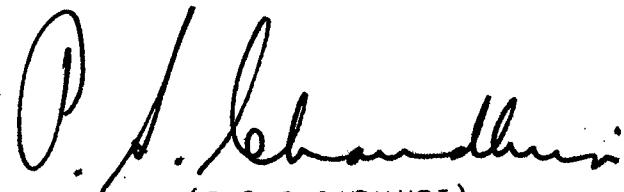
Dated: 13.2.1989

(PER: P.S.Chaudhuri, Member (A))

None present for either the applicant or the
respondents.

2. The application pertains to the applicant's
transfer from Lonavala to Goa. The applicant has
filed M.P.No. 601/88 praying that the case be treated
as closed because he has already moved to his new
station.

3. In view of this, OA.No. 255/88 is disposed of
as withdrawn. M.P.No. 601/88 is also disposed of.



(P.S.CHAUDHURI)

Member (A)